

ITEM NO.3

COURT NO.10

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) NO(S)..... OF 2018
CC No(s). 18614-18615/2015

(Arising out of impugned final judgment and order dated 26-06-2015
in PIL No. 38/2015 26-06-2015 in PIL No. 42/2015 passed by the
Gauhati High Court)

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

RITA DAS MOZUMDAR P.N.G.B. & ORS. ETC.

Respondent(s)

(FOR CONDONATION OF DELAY IN FILING -IA 1/2015
FOR PERMISSION TO APPEAR AND ARGUE IN-PERSON -IA 5/2016)

WITH C.A. No. 5359/2010 (IV-A)
SLP(C) No. 1864/2015 (IV-A)
SLP(C) No. 5176-5177/2015 (XII)
T.P.(C) No. 341-349/2015 (XVI -A)
SLP(C) No. 5638/2015 (XII-A)
SLP(C) No. 5641/2015 (XII-A)
SLP(C) No. 5639/2015 (XII-A)
S.L.P.(C)...CC No. 3086/2015 (XII-A)
SLP(C) No. 5642/2015 (XII-A)
SLP(C) No. 7369-7370/2015 (XII)
T.C.(C) No. 68/2015 (XVI -A)
(IA No.103231/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
T.C.(C) No. 69/2015 (XVI -A)
T.C.(C) No. 70/2015 (XVI -A)
T.C.(C) No. 71/2015 (XVI -A)
T.C.(C) No. 72/2015 (XVI -A)
T.C.(C) No. 73/2015 (XVI -A)
T.C.(C) No. 105/2015 (XVI -A)

Date : 29-01-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Ms. Vibha D. Makhija, Sr. Adv.
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Ms. Sumita Sharma, Adv.
Mr. Ajay Sharma, Adv.
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Dr. Nishesh Sharma, Adv.
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Mr. R.K. Rathore, Adv.
Ms. Sunita Singh, Adv.
Mr. S.S. Rawat, Adv.

Mr. Gopal Subramaniam, Sr. Adv.
Mr. Rajinder Singh, Adv.
Mr. Vishnu Sharma, AOR

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For M/S. Dua Associates

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Ms. Sanchit Kumar, Adv.

Mr. T. Harish Kumar, AOR

Mr. Chander Shekhar Ashri, AOR

For Respondent(s)

Ms. Rita Das Mazumdar
(Respondent-in-person)

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Caveator-in-person

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For M/S. M. V. Kini & Associates

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Mr. J.P. Rajput, Adv.

Mr. C. S. Ashri, Adv.

Mr. S.J. Amith, Adv.

Ms. Aishwarya Kumar, Adv.

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Mr. V. N. Raghupathy, AOR

Mr. Rauf Rahim, AOR

Mr. Anil Kaushik, Adv.

Mr. Shiv Prakash Pandey, AOR

Intervenor-in-person

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Ms. Prerna Singh, Adv.

Mr. B. Balaji, AOR

Mr. M. Yogesh Kanna, Adv.

Ms. Sujatha Bagadhi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ms. Vibha D. Makhija, learned senior counsel appearing for Union of India, states that relevant rules/instructions have been worked out for the Safety Standards for Quadricycles. A note to this effect will be submitted.

A copy of Notification dated 24th November, 2017 with regard to Emission Standards has been placed on record, apart from the draft notification of June 2017 with regard to the Safety Standards for Quadricycle.

Post on Friday, the 23rd February, 2018, as prayed.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER